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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CA (COMM.IPD-CR) 4/2025 & I.A. 24876-24878/2025

DR. ASHOK M BHAT

.....Decree Holder

Through: Mr. Rahul Vidhani and Ms. Yashika Sehgal, Mr. Saurabh Kumar, Ms. Shreya Jain and Mr. Dhruv Sika, Advs.

versus

REGISTRAR OF COPYRIGHTS & ANR.Judgement Debtors

Through: Ms. Nidhi Raman, CGSC with Mr. Om Ram, Adv. for UOI.

CORAM:

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

% **18.12.2025**

I.A. 28476(for exemption)

1. This application under Section 151 of the Code of Civil Procedure, 1908 ['CPC'], has been filed by the Plaintiff seeking exemption from filing typed/ legible copies of the dim/ illegible documents, handwritten and documents with insufficient margins at this stage within two (2) weeks.
2. Original documents shall be produced/filed at the time of Admission/Denial, if sought, strictly as per the provisions of the Commercial Courts Act, 2015 and the Delhi High Court (Original Side) Rules, 2018.
3. The typed and/or fair copies of the illegible documents be filed within two (2) weeks.



4. Accordingly, the application stands disposed of.

I.A. 28477(seeking leave to file additional documents)

5. This is an application filed under Order XI Rule 1(4) of the Commercial Courts Act, 2015 read with Section 151 of the CPC, 1908 seeking leave to file additional documents.

6. Learned senior counsel for the plaintiff states, at this stage, this relief prayed for in this application is not pressed.

7. Accordingly, this application is disposed of.

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8. Mr. Om Ram, learned counsel for respondent no. 1 states that he has received instructions that though a hearing notice dated 09.04.2025 was issued to the petitioner herein, however there is no proof available with the office of respondent no. 1 with respect to service of the hearing notice on the petitioner.

8.1. Learned counsel for respondent no. 1 states that he will place the hearing notice on record within one (1) week. It is ordered accordingly.

9. Learned counsel for the petitioner states on instructions that no hearing notice has been received by him.

9.1. He in fact relies upon the contents of the impugned order dated 18.06.2025 which records that neither the applicant nor the objector appeared.

9.2. He states that this leads to a strong inference that hearing notice was not served on any of the parties.

9.3. He also states that a perusal of the impugned order shows that the injunction order dated 16.12.2022 passed by the High Court of Bombay was not even taken into consideration by the competent authority in the



deliberations recorded in the impugned order.

10. Upon steps being taken by the petitioner, issue notice to respondent no. 2 in the petition and the injunction application through all modes, in addition through its copyright attorney.

11. In view of the injunction order dated 16.12.2022 passed by the High Court of Bombay in Commercial IP Suit No. 38865 of 2022, the operation of the impugned order dated 18.06.2025 and any certificate of registration granted in pursuance thereof is hereby stayed until the next date of hearing.

12. List on **03.02.2026** before the learned Joint Registrar (J).

13. List before Court on **21.05.2026**.

MANMEET PRITAM SINGH ARORA, J

DECEMBER 18, 2025/mt/aj